



Newsletter

e-Committee, Supreme Court of India

NORTH EAST GETS THE FIRST VIRTUAL COURT AT ASSAM.



The 1st Virtual Court of North-East India was inaugurated for the State of Assam, on 12th November 2020, by Hon'ble Chief Minister of Assam, Sri Sarbananda Sonowal in the

august presence of Hon'ble Dr Justice D.Y. Chandrachud, Judge – cum- Chairperson, e-Committee, Supreme Court of India, Hon'ble Mr Justice Hrishikesh Roy, Judge,

Supreme Court of India, Hon'ble Mr Justice N. Kotiswar Singh, Chief Justice (Acting), Gauhati High Court, Hon'ble Chief Justices & Judges of Various High Courts. Mr Barun Mitra Secretary, Department of Justice, Mr Justice R.C. Chavan, Vice-Chairperson, e-Committee, Supreme Court of India, Dr Neeta Verma, Director General, National Informatics Centre, Government of India, CPCs of Various High Courts, District Administrations, Police Officials under the Jurisdiction of the Gauhati High Court joined the function virtually.

Virtual courts provide a convenient option for citizens to pay traffic fines online, resulting in an efficient and seamless method of dealing with traffic challan. With virtual courts, one/few officers can handle numerous Judicial Officers' work,

thus freeing up judicial manpower for essential judicial functions.

In this regard, Gauhati High Court, under the aegis of the e-Committee, the Hon'ble Supreme Court of India, has taken up the project of the setting of Virtual Courts for traffic violations. Gauhati High Court has taken a proactive role in implementing e-Challan by the State Police for enabling the Virtual Courts.

The High Court's e-Courts Division made a presentation on the implemented e-Challans for the Police Authorities and the ease of services offered by the Virtual Courts for the Citizens. As of 15th December 2020, 197 cases received, and the proceeding completed for all 197 cases and a fine of Rs. 7401.00 collected by the new Virtual court of Assam.

Rjasthan High Court Floats Four Paperless Courts



On 02.11.2020, Rajasthan High Court taking a giant stride towards digitalization and paperless functioning of Courts started four paperless courts at the High Court level, i.e. two at Jodhpur & Jaipur for hearing bail matters. The Computer Cell of the Rajasthan High Court

developed an in-house peripheral module for the paperless Court under the High Court Steering Committee's guidance. The periphery software provides separate sub-modules/logins for Hon'ble Judges, Court Masters, Registry Officers, Section In-charge, dealing clerks, Scanning Agency etc., with facilities and functionalities the

individual requirements for management and use of the paperless Module. Under this paperless Module, all the newly filed bail matters and documents are scanned and digitized at the filing counter. A detailed and exhaustive bookmarking is done before uploading the PDF files in DMS. Registry Officers, Section in-charges and Scanning Agency can supervise and manage the entire process through specialized sub-modules /logins. Cause-List Programme is linked with the paperless Module, and the files are automatically arranged as per cause list. Hon'ble Judges can access the soft copy of files listed in cause list through their dedicated logins from anywhere, including the courtroom, residence office, and chambers. Facilities to save encrypted notes are also provided for judges. A facility for viewing all the connected/tagged matters alongside the main file is also available.

Similarly, Court Masters are provided with access to the soft copy of files from their logins. Dealing Clerks can insert, append and bookmark the newly filed documents or newly generated pages and automatically place them according to index and pagination through their logins. They can also perform the task of tagging similar files.

Rajasthan High Court

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CASE DETAILS
NEW

Case Details	Party Details	Advocate Details	Date of Filing	Pages in Main File	Pages in Order Sheet	Action
CRIM 11183203 (P) (Date) 26 APR 2019 (P) (Date)	MPT KANAR GUPTA S/O MR KANAR GUPTA GUPTA (Date of Birth)	RAJESH KUMAR S. ARORA P.P.	02/04/2019	21	04	View Print Download

Order Details

Sl No	File Name	Action
1	RC-2019-03203-New Arden Sheet.pdf	View Print Download

Log

Sl No	Action	Add By	Add On
1	Main File Uploaded	S. Prasad	02-Apr-2019 12:18
2	Order Sheet Uploaded	S. Prasad	02-Apr-2019 12:18
3	Order Sheet & New Case Order Subscribed By 02042019000000	S. Prasad	02-Apr-2019 12:18

IN THE HIGH COURT OF JUDICATURE
FOR
RAJASTHAN AT JAIPUR BENCH, JAIPUR

CASE No. S.B. Criminal Misc Bail App. 11183203 / 20

NAME OF PARTIES

Lawyer

Add Bar/Link

Index	Index	Index
Position/Status	4.00	Inaugural Order
HR	11	Ordinary Certificate
Charge Sheet		Arrest Warrant
Arrest Warrant		Warrant
Main Documents	0.00	Minor Application
Proceedings by S.B.		Subordinate Matters

Madhya Pradesh High Court Digitises 29 Crore Pages Till November 2020.

Digitization of High Court:

As a prelude to the Paperless Court of eCourts, the Scanning/ Digitization work is going on full swing in Madhya Pradesh High Court. Digitization of approximately 39.19 Lakh files comprising of 15.63 Crore pages has been completed till November 2020. About 17,931 files and 6,07,816 pages have been scanned during the period of 1 November 2020 to 30 November 2020

Digitization of 34 District Courts.:

Digitization of approximately 14 Crore pages has been completed at 34 District

Courts in Madhya Pradesh. In the remaining District and Tehsil Courts, the digitization work is to be started shortly. Approximately 1,26,558 files and 1,01,51,565 pages have been scanned from 1 November 2020 to 30 November 2020.

Digitization for e-library:

As part of moving towards e-library, the Digitization of 9,229 Law books comprising about 58.04 Lakh pages was also completed.

Cyber Security Compliance & Etiquettes"-Course Conducted

Madhya Pradesh High Court conducted 90 hours course on "Cyber Security Compliance and Etiquettes" through

online mode for capacity building and awareness Training for all Master Trainers/ DSA / SA, officials of IT wing of Madhya Pradesh.

Madras High Court Develops Norms/Units Software.



As part of the periphery software development for CIS, under the Madras High Court Computer Committee's guidance, the In-house Software Team of the Madras High Court has developed Norms Software for auto calculation of work done by the Subordinate Judicial Officers from the CIS Software database. The Software has been successfully launched initially for the Judicial Magistrate/Metropolitan

Magistrate (Civil Judge Division) cadre from October 2020.

Features inbuilt in the Software:

The Module comprises three Logins, namely, Norms Court Login, Unit Head Login and High Court Section Login. The Module captures the details of viz., Judge/Court, Judge Period, Norms fixed for that Court, Number of days spent on Boycott, Nature and Year wise disposal of cases, and the Institution and Actual pendency of the Court. A Report with the above particulars will facilitate the Unit Head to endorse his or her remarks. The High Court Section could view the Report along with Unit Head Remarks, and the same could be placed before the Hon'ble Judges for apprising the Officer's performance. The User Manual also circulated for easy guidance.

NAWADA, BIHAR GETS STUDIO BASED VIRTUAL COURT ROOMS

On 4 November 2020, two studio-based virtual courtrooms were inaugurated in Nawada Civil Court, under Patna High Court's aegis, by the District & Sessions Judge. It has

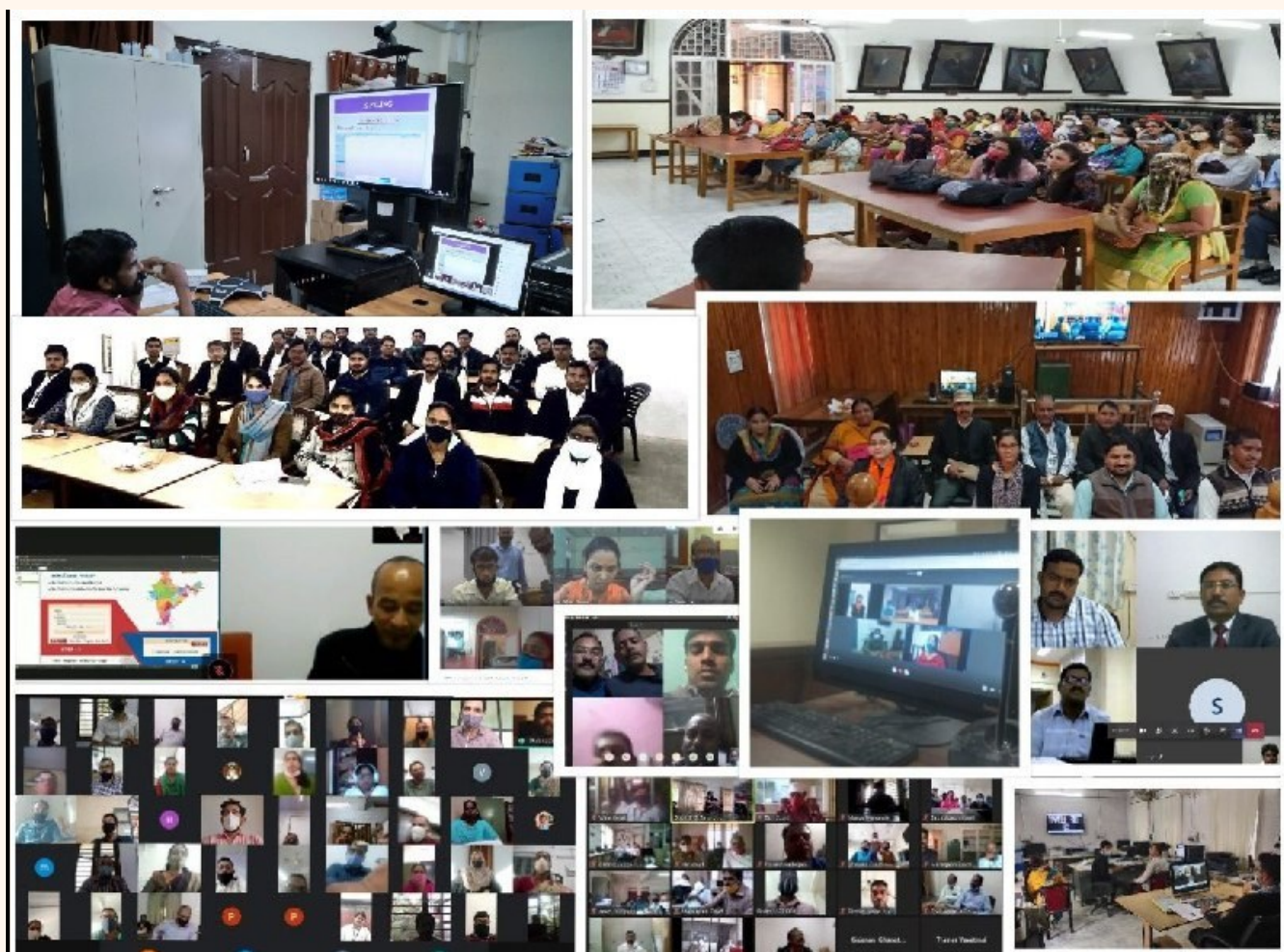
come as a boon for the lawyers who earlier used to participate in VC court hearings through their mobile phones and were dependent on weak internet connectivity.



ECT 013-2020- Country wide Court Staffs Training .

The 4th phase of the e-Committee Online Training programme (ECT 013-2020) for the court staff on the topic "e-Courts Services and CIS 3.2" aims to train at least one court staff from each Court across the country, was held from 23.11.2020 to 27.11.2020. This training

second batch of 23,250 staff was trained by 465 TOT DSA (District System Administrator) Trainer across the country. The online feedback received from ECT-13_2020 showed an encouraging 88 % of the staff are feeling confident after the training programme.



ECT 015 Workshop for High Court Technical person Records 100% Confident Feedback



ECT -015 -website workshop for the High court technical staff on uploading content in the new e-Committee website <https://ecommitteesci.gov.in> held on 04.11.2020 recorded feedback rating

with 100% were confident to handle the website after the training, 26.7 % rated the training as Outstanding, 66.7 % rated the training as Good and 6.6 % satisfactory.

e-Courts Project Statistics:

Number of cases dealt through Video Conferencing in High Courts/District Courts during the Lock-down as on 30-11-2020

S.No	High Court	Period	High Court	District Court	Total
1	Allahabad	23.03.2020 to 30.11.2020 HC 23.03.2020 to 30.11.2020 DC	90476	587211	677687
2	Andhra Pradesh	26.03.2020 to 01.12.2020 HC 25.03.2020 to 01.12.2020 DC	94927	174013	268940
3	Bombay	24.03.2020 to 30.11.2020 HC 24.03.2020 to 30.11.2020 DC	60038	57907	117945
4	Calcutta	01.04.2020 to 15.09.2020 HC 25.03.2020 to 15.09.2020 DC	11353	16559	27912
5	Chhattisgarh	30.03.2020 to 30.11.2020 HC 23.03.2020 to 30.11.2020 DC	39883	16617	56500
6	Delhi	23.03.2020 to 30.11.2020 HC 23.03.2020 to 30.11.2020 DC	61131	926616	987747
7	Gauhati (Arunachal Pradesh)	24.03.2020 to 20.04.2020 HC 24.03.2020 to 20.04.2020 DC	564	1916	2480
8	Gauhati (Assam)	26.03.2020 to 30.11.2020 HC 26.03.2020 to 30.11.2020 DC	1542	106040	107582
9	Gauhati (Mizoram)	23.03.2020 to 30.11.2020 HC 23.03.2020 to 30.11.2020 DC	1649	8720	10369
10	Gauhati (Nagaland)	25.03.2020 to 30.11.2020 HC 25.03.2020 to 30.11.2020 DC	1446	1677	3123
11	Gujarat	24.03.2020 to 30.11.2020 HC 15.04.2020 to 30.11.2020 DC	50213	77593	127806
12	Himachal Pradesh	24.03.2020 to 30.11.2020 HC 24.03.2020 to 30.11.2020 DC	39995	14509	54504
13	Jammu & Kashmir	23.03.2020 to 30.11.2020 HC 23.03.2020 to 30.11.2020 DC	82112	107115	189227

14	Jharkhand	25.03.2020 to 30.11.2020 HC 25.03.2020 to 30.11.2020 DC	44371	317148	361519
15	Karnataka	24.03.2020 to 30.11.2020 HC 24.03.2020 to 30.11.2020 DC	103576	62610	166186
16	Kerala	24.03.2020 to 30.11.2020 HC 24.03.2020 to 30.11.2020 DC	30412	36626	67038
17	Madhya Pradesh	23.03.2020 to 30.11.2020 HC 23.03.2020 to 30.11.2020 DC	153954	292057	446011
18	Madras	26.03.2020 to 30.11.2020 HC 26.03.2020 to 30.11.2020 DC	271546	143057	414603
19	Manipur	15.04.2020 to 30.11.2020 HC 15.04.2020 to 30.11.2020 DC	5072	1631	6703
20	Meghalaya	24.03.2020 to 30.11.2020 HC 24.03.2020 to 30.11.2020 DC	353	5650	6003
21	Orissa	25.03.2020 to 30.11.2020 HC 19.03.2020 to 30.11.2020 DC	79931	80703	160634
22	Patna	24.03.2020 to 30.11.2020 HC 23.03.2020 to 30.11.2020 DC	49948	509351	559299
23	Punjab & Haryana	23.03.2020 to 30.11.2020 HC 23.03.2020 to 30.11.2020 DC	125314	199312	324626
24	Rajasthan	23.03.2020 to 30.11.2020 HC 23.03.2020 to 30.11.2020 DC	74115	106175	180290
25	Sikkim	30.03.2020 to 30.11.2020 HC 30.03.2020 to 30.11.2020 DC	305	1854	2159
26	Telangana	23.03.2020 to 30.11.2020 HC 23.03.2020 to 30.11.2020 DC	71223	80944	152167
27	Tripura	24.03.2020 to 30.11.2020 HC 24.03.2020 to 30.11.2020 DC	3894	3382	7276
28	Uttarakhand	15.04.2020 to 30.11.2020 HC 15.04.2020 to 30.11.2020 DC	41575	19847	61422
	Total		1590918	3956840	5547758

Status of Implementation of Video Conferencing rules as on 30.11.2020

S. No	High Court	VC rules in High Courts	VC Rules In District Courts	VC Application used in the High Court	VC Application used in District Courts
1	Allahabad	No	No	Jitsi Meet	Jitsi Meet
2	Andhra Pradesh	No	No	Blue Jeans	Blue Jeans
3	Bombay	No	No	Cisco WebEx	Vidyo or Vidyo Connect, Jitsi Meet, Google Meet, Jio Meet
4	Calcutta	No	No	Zoom, Microsoft Teams	Microsoft Teams, Google Meet, Whats APP
5	Chattisgarh	Yes	Yes	Blue Jeans	Vidyo or Vidyo Connect, Jitsi Meet, Google Meet
6	Delhi	Yes	Yes	Cisco WebEx	Cisco WebEx
7	Gauhati - Arunachal Pradesh	Yes	Yes	Vidyo or Vidyo Connect, Jitsi Meet, Google Meet	Vidyo or Vidyo Connect, Jitsi Meet, Google Meet
8	Gauhati - Assam	Yes	Yes	Vidyo or Vidyo Connect, Google Meet, Jitsi (Intranet)	Vidyo or Vidyo Connect, Google Meet, Jitsi (Intranet)
9	Gauhati - Mizoram	Yes	Yes	Vidyo or Vidyo Connect, Jitsi Meet, Microsoft Teams, Google Meet	Vidyo or Vidyo Connect, Jitsi Meet, Google Meet
10	Gauhati - Nagaland	No	No	Microsoft Teams, Google Meet	Jitsi Meet
11	Gujarat	Yes	No	Zoom	Zoom
12	Himachal Pradesh	Yes	Yes	Google Meet	Google Meet, Whats APP
13	Jammu and Kashmir	No	No	Jitsi Meet, Google Meet	Jitsi Meet, Google Meet, Whats APP
14	Jharkhand	Yes	Yes	Cisco WebEx, Google Meet	Vidyo or Vidyo Connect, Cisco WebEx, Jitsi Meet, Google Meet, Whats APP
15	Karnataka	Yes	Yes	Zoom, Jitsi Meet	Zoom, Jitsi Meet

16	Kerala	No	No	Zoom, Google Meet	Google Meet, Whats APP, People link application for remand extension provided by the Prison department, government of Kerala
17	Madhya Pradesh	Yes	Yes	Vidyo or Vidyo Connect, Cisco WebEx, Jitsi Meet, Microsoft Teams, Google Meet	Vidyo or Vidyo Connect, Jitsi Meet, Microsoft Teams
18	Madras	Yes	Yes	Microsoft Teams	Jitsi Meet, Microsoft Teams
19	Manipur	Yes	Yes	Jitsi Meet	Jitsi Meet
20	Meghalaya	No	No	Vidyo or Vidyo Connect, Jitsi Meet	Vidyo or Vidyo Connect, Jitsi Meet, Whats APP
21	Orissa	No	No	Jitsi Meet	Jitsi Meet, Whats APP
22	Patna	No	No	Cisco WebEx, Microsoft Teams	Microsoft Teams, Google Meet, Whats APP
23	Punjab and Haryana	No	No	Cisco WebEx	Vidyo or Vidyo Connect
24	Rajasthan	No	No	Cisco WebEx	Vidyo or Vidyo Connect, Jitsi Meet, Whats APP, Skype, Any other convenient mode including teleconferencing
25	Sikkim	Yes	Yes	Jitsi Meet, Blue Jeans	Jitsi Meet, Blue Jeans
26	Telangana	No	No	Cisco WebEx	Vidyo or Vidyo Connect, Zoom, Cisco WebEx, Jitsi Meet, Whats APP
27	Tripura	Yes	Yes	Zoom	Vidyo or Vidyo Connect, Google Meet
28	Uttarakhand	No	No	Jitsi Meet, Google Meet	Vidyo or Vidyo Connect, Jitsi Meet

Status of Implementation of e-Seva Kendra at High Courts as on 30.11.2020

S.No	High Court	Status of e-Seva Kendra in High Courts	Implemented Locations (High Court/Bench)
1	Allahabad	Yes	Allahabad High Court and its Bench at Lucknow
2	Andhra Pradesh	No	Yes
3	Bombay	Yes	Bombay High Court bench at Aurangabad
4	Calcutta	No	N.A
5	Chhattisgarh	Yes	High Court of Chhattisgarh, Bilaspur (C.G.)
6	Delhi	No	
7	Gauhati – Arunachal Pradesh	Yes	Gauhati High Court, Itanagar Permanent Bench
8	Gauhati – Assam	Yes	Gauhati High Court, Guwahati, Assam
9	Gauhati – Mizoram	Yes	Gauhati High Court, Aizawl Bench
10	Gauhati – Nagaland	Yes	Gauhati High Court Kohima Bench
11	Gujarat	No	N/A
12	Himachal Pradesh	Yes	High Court of Himachal Pradesh Shimla
13	Jammu and Kashmir	No	Nil
14	Jharkhand	Yes	HIGH COURT OF JHARKHAND
15	Karnataka	No	-
16	Kerala	Yes	HIGH COURT OF KERALA, ERNAKULAM
17	Madhya Pradesh	Yes	Principal seat Jabalpur
18	Madras	Yes	Principal Seat and Madurai Bench of Madras High Court
19	Manipur	No	
20	Meghalaya	Yes	High Court of Meghalaya, Shillong
21	Orissa	Yes	High Court of Orissa, Cuttack
22	Patna	No	
23	Punjab and Haryana	Yes	Punjab and Haryana High Court, Chandigarh
24	Rajasthan	Yes	Rajasthan High Court, Jodhpur and Jaipur Bench
25	Sikkim	Yes	High Court of Sikkim, Gangtok
26	Telangana	No	
27	Tripura	No	Does not arise.
28	Uttarakhand	No	N.A.

Status of Implementation of e-Seva Kendra at District Judiciary as on 30.11.2020

S. No	High Court	Whether the e-Seva Kendra implemented in District Court	Implemented Locations (District Courts)
1	Allahabad	Yes	Allahabad District Court
2	Andhra Pradesh	No	NIL
3	Bombay	Yes	Nagpur, Dhule, Sangli, Nandurbar, Kolhapur
4	Calcutta	No	N.A
5	Chhattisgarh	Yes	District & Sessions Court Rajnandgaon
6	Delhi	Yes	All District Courts
7	Gauhati - Arunachal Pradesh	No	na
8	Gauhati - Assam	Yes	1. District Court Complex, Baksa 2. District Court Complex, Cachar 3. Family Court Complex, Cachar 4. Industrial Tribunal, Cachar 5. SDJM (M) Court Complex, Lakhimpur, Cachar 6. District Court Complex, Dima Hasao 7. District Court Complex, Goalpara 8. District Court Complex, Golaghat 9. District Court Complex, Hailakandi 10. District Court Complex, Amingaon, Kamrup 11. District Court Complex, Kamrup Metro 12. District Court Complex, Karbi Anglong 13. District Court Complex, Lakhimpur 14. District Court Complex, Nagaon 15. District Court Complex, Nalbari 16. Judicial Magistrate's Court Complex, Tihu, Nalbari 17. District Court Complex, Sivasagar 18. District Court Complex, Sonitpur 19. SDJM (M) Court Complex, Biswanath Chariali, Sonitpur 20. District Court Complex, Tinsukia
9	Gauhati - Mizoram	Yes	District Court, Aizawl and Lunglei
10	Gauhati - Nagaland	No	Nil
11	Gujarat	No	N/A

12	Himachal Pradesh	Yes	District Court, Shimla
13	Jammu and Kashmir	No	Nil
14	Jharkhand	Yes	1.BOKARO, CHAIBASA, 3.CHATRA, DALTONGANJ, DEOGHAR, DUMKA, GARHWA, GIRIDIH, GODDA, GUMLA, HAZARIBAG, JAMSHEDPUR, JAMTARA, KHUNTI, KODERMA, LOHARDAGA, PAKUR, RAMGARH, RANCHI, SAHIBGANJ, SARAIKELLA AND SIMDEGA.
15	Karnataka	Yes	Bengaluru City Civil Courts Bengaluru Rural District Court
16	Kerala	Yes	
1 Thiruvananthapuram District Court Complex, Vanchiyoor 2 Court Complex, Neyyattinkara 3 Court Complex, Nedumangad 4 Court Complex, Varkala 5 Gram Nyayalaya, Parssala 6 Gram Nyayalaya, Vellanad 7 Court Complex, Attingal 8 Judicial I Class Magistrate Court, Kattakada 9 Kollam District Court Complex, Kollam 10 Court Complex, Sasthamcotta 11 Family Court and Wakf Complex, Kollam 12 Sub Court, Karunagappally 13 Court Complex, Karunagappally 14 Family Court, Chavara 15 Court Complex, Paravur 16 Court Complex, Punalur 17 Sub Court, Punalur 18 MACT, Punalur 19 Pathanamthitta District Court Complex, Pathanamthitta 20 Family Court, Pathanamthitta 21 Court Complex, Adoor 22 Court Complex, Thiruvalla 23 Family Court Thiruvalla 24 Munsiff Court, Ranny 25 Gram Nyayalaya Pandalam 26 Gram Nyayalaya Ranni 27 Kottayam District Court Complex, Kottayam 28 Court Complex, Ettumanoor 29 Family Court, Ettumanoor 30 Court Complex, Pala 31 Court Complex, Kanjirappally 32 Munsiff – Magistrate's Court, Erattupetta 33 Court Complex, Vaikom 34 JFCM Court, Changanacherry		56 Court Complex, Ravipuram, Ernakulam 57 Court Complex, Panampilly Nagar, Ernakulam 58 Court Complex, Kochi 59 Court Complex, North Paravur 60 JFCM Court, North Paravur 61 Court Complex, Aluva 62 Court Complex, Perumbavoor 63 Court Complex, Muvattupuzha 64 Court Complex, Kothamangalam 65 Court Complex, Kolenchery 66 JFCM Court, Piravom 67 JFCM Court, Chottanikkara 68 JFCM Court, Angamali 69 JFCM Court, Tripunithura 70 JFCM Court, Njarakkal 71 JFCM Court, Kakkanad 72 JFCM Court, Kalamassery 73 Gram Nyayalaya, Paravur at Chendamangalam 74 Thrissur District Court Complex, Thrissur 75 MACT Court Complex, Irinjalakuda 76 Court Complex, Chavakkad 77 JFCM Court Complex, Kunnankulam 78 Palakkad District Court Complex, Palakkad 79 Family Court Complex, Olavakkode 80 Family Court Complex, Ottappalam 81 MACT Court Complex, Ottappalam 82 Court Complex, Ottappalam 83 Court Complex, Mannarkkad 84 Court Complex, Chittur 85 Court Complex, Alathur 86 Court Complex, Pattambi 87 Gram Nyayalaya, Sreekrishnapuram 88 Gram Nyayalaya, Pudurariyaram 89 Gram Nyayalaya, Thenkurisi 90 Malappuram District Court Complex, Manjeri 91 Court Complex, Parappanangadi	

35Munsiff – Magistrate's Court, Changanacherry 36Gram Nyayalaya Pampady, Pallikathodu 37AlappuzhaDistrict Court Complex, Alappuzha 38Family Court, Alappuzha 39Court Complex, Cherthala 40JFCM Court, Ambalappuzha 41JFCM Court, Ramankary 42Court Complex, Haripad 43Court Complex, Kayamkulam 44Court Complex, Mavelikara 45Family Court, Mavelikara 46Court Complex, Chengannur 47Gramnyayalaya, Ambalappuzha 48Gramnyayalaya, Kanjikuzhy 49ThodupuzhaDistrict Court Centre, Thodupuzha 50Court Complex Kattappana 51Court Complex Devikulam 52Court Complex Peermade 53Court Complex Idukki 54ErnakulamDistrict Court Complex, Ernakulam 55Court Complex, Kaloor, Ernakulam		92Family Court, Malappuram 93Court Complex, Ponnani 94Court Complex, Nilambur 95Gramanyayalaya, Perinthalmanna 96KozhikodeDistrict Court Complex, Kozhikode 97Court Complex, Payyoli 98Court Complex, Vatakara 99Court Complex, Perambra 100KalpettaDistrict Court, Kalpetta 101Family Court, Kalpetta 102Court Complex, Mananthavady 103Court Complex, Sulthan Bathery 104Gramnyayalaya, Kalpetta at Vythiri 105ThalasseryDistrict Court Complex, Thalassery. 106Court Complex, Kannur 107Court Complex, Taliparamba 108Court Complex, Payyannur 109Court Complex, Kuthuparamba 110JFCM Court, Mattannur. 111KasargodeDistrict Court Complex, Kasargode	
17	Madhya Pradesh	Yes	Bhopal, Dewas, Gwalior, Hoshangabad, Neemuch, Rajgarh, Sagar, Shajapur, Shivpuri, Tikamgarh, Sana, Jabalpur
18	Madras	Yes	Yercaud taluk of Salem District
19	Manipur	No	
20	Meghalaya	Yes	District Court East Khasi Hills District
21	Orissa	Yes	District Court Complex, Cuttack
22	Patna	No	
23	Punjab and Haryana	Yes	Moga, kurukshetra and U.T. Chandigarh
24	Rajasthan	Yes	Udaipur District Court Complex
25	Sikkim	Yes	1.District & Sessions Court, Gangtok, East Sikkim 2.District & Sessions Court, Gyalshing, West Sikkim 3,District & Sessions Court, Mangan, North Sikkim 4.District & Sessions Court, Namchi, South Sikkim 5.Court of Civil Judge-cum-Judicial Magistrate, Chungthang Sub-Division, North Sikkim
		6.Court of Civil Judge-cum-Judicial Magistrate, Soreng Sub-Division, West Sikkim 7.Court of Civil Judge-cum-Judicial Magistrate, Rongli Sub-Division, East Sikkim 8.Court of Civil Judge-cum-Judicial Magistrate, Rangpo Sub-Division, East Sikkim	
26	Telangana	No	
27	Tripura	No	Does not arise.
28	Uttarakhand	No	N.A.

Status of Amendment of Court Fee Act as on 30.11.2020

S. No	High Court	Whether the Court Fee Act is amended enabling the e-Payments
1	Allahabad	Yes
2	Andhra Pradesh	No
3	Bombay	Yes
4	Calcutta	No
5	Chhattisgarh	Yes
6	Delhi	No
7	Gauhati - Arunachal Pradesh	No
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	Yes
12	Himachal Pradesh	Yes
13	Jammu and Kashmir	No
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	No
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	Yes
20	Meghalaya	Yes
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	No
27	Tripura	No
28	Uttarakhand	Yes

Status of Implementation of e-Payments as on 30.11.2020

S. No	High Court	Implementation status of e-Payments facility
1	Allahabad	No
2	Andhra Pradesh	No
3	Bombay	Yes
4	Calcutta	No
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	No
8	Gauhati - Assam	No
9	Gauhati - Mizoram	No
10	Gauhati - Nagaland	No
11	Gujarat	No
12	Himachal Pradesh	Yes
13	Jammu and Kashmir	No
14	Jharkhand	No
15	Karnataka	No
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	No
19	Manipur	Yes
20	Meghalaya	No
21	Orissa	No
22	Patna	No
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	No
27	Tripura	No
28	Uttarakhand	No

Status of Implementation of ICJS and NSTEP as on 30.11.2020

S.No	High Court	ICJS implementation	NSTEP implementation
1	Allahabad	Yes	No
2	Andhra Pradesh	Yes	Yes
3	Bombay	Yes	Yes
4	Calcutta	No	No
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	Yes
10	Gauhati - Nagaland	No	No
11	Gujarat	No	No
12	Himachal Pradesh	No	No
13	Jammu and Kashmir	Yes	No
14	Jharkhand	Yes	No
15	Karnataka	Yes	No
16	Kerala	Yes	No
17	Madhya Pradesh	Yes	No
18	Madras	Yes	Yes
19	Manipur	No	Yes
20	Meghalaya	No	Yes
21	Orissa	Yes	No
22	Patna	No	No
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	No	No
